

**The Deputy Minister in the Ministry of Railways (Shri S. V. Ramaswamy):** (a) A tender has been invited in February 1963 for procurement of C.I. Sleeper Plates required by all the Railways during 1963-64. The tender is due to be opened on 25.3.1963, and at this stage, it cannot be stated on which firms orders will be placed for supply to Southern Railway.

(b) By Rail.

(c) Instructions to suppliers exist to ensure tight packing of the sleepers in the wagons to prevent breakage and losses in transit.

#### Demurrage paid by Railway

**1193. Shri Nambiar:** Will the Minister of Railways be pleased to state:

(a) whether it is a fact that the Railways paid demurrage to the Madras Port Trust during the year 1962-63 in the matter of sleepers and coal; and

(b) if so, the reasons therefor?

**The Deputy Minister in the Ministry of Railways (Shri Shah Nawaz Khan):**  
(a) Yes.

(b) The demurrage was paid due to hold up because of inadequate craning facilities and slackness of work of handling contractors. Out of the demurrage charges amounting to Rs. 44, 992.84 nP. paid to Madras Port Trust during 1962-63, a sum of Rs. 31,633 is expected to be refunded by the Port Authorities and Rs. 753.84 nP have already been recovered from the contractors' bills for handling charges.

#### Loss to Railways

**1194. Shri Nambiar:** Will the Minister of Railways be pleased to state:

(a) the extent of loss in 1961-62 and 1962-63 to Railways due to theft, flood, cyclone, over-payment, shortage, breakage, accidents and premature condemnation of Rolling Stock; and

(b) the reasons for the increase, if any?

**The Deputy Minister in the Ministry of Railways (Shri S. V. Ramaswamy):**

(a) 1961-62	Rs. 96 lakhs
1962-63 (Approximates upto Nov. 1962 only)	Rs. 27 lakhs

(b) The figures for 1962-63 are approximate, to end of November, 1962 and firm figures for the full year will be available only some time after the final closing of that year's accounts in September, 1963; a comparison of the 1962-63 figures with those for 1961-62 is, therefore, not feasible at this stage.

12 hrs.

#### PAPERS LAID ON THE TABLE

##### NOTIFICATIONS UNDER MOTOR VEHICLES ACT AND NATIONAL HIGHWAYS ACT

**The Minister of Shipping in the Ministry of Transport and Communications (Shri Raj Bahadur):** Sir, I beg to lay on the Table—

(i) a copy each of the following Notifications under sub-section (3) of section 133 of the Motor Vehicles Act, 1939, making certain further amendments to the Delhi Motor Vehicles Rules, 1940:—

(a) Notification No. F. 12/56/62-PR(T) published in Delhi Gazette dated the 6th December, 1962.

(b) Notification No. F. 12/102/60-62/Transport published in Delhi Gazette dated the 6th December, 1962.

(c) Notification No. F. 12/26/62-PR(T) published in Delhi Gazette dated the 20th December, 1962.

(d) Notification No. F. 12(76)/60-62/Transport published in

[Shri Raj Bahadur]

Delhi Gazette dated the 7th February, 1963. [Placed in Library, See No. LT-1029/63].

- (ii) a copy of Notification No. S.O. 513 dated the 23rd February, 1963, under section 10 of the National Highways Act, 1956. [Placed in Library, See No. LT-1002/63].

**Annual report of Indian Council of Agriculture Research**

साध तथा कृषि मंत्रालय में राज्य-मंत्री (ड० रामसुभग सिंह) : श्रीमान्, मैं १९६१ के लिए भारतीय कृषि अनुसंधान परिषद् की वार्षिक रिपोर्ट की एक प्रति सदन-पटल पर रखना हूँ [Placed in Library, See No. LT-1001/63].

**NOTIFICATION re: SURVEYS FOR BROAD-GAUGE LINK TO ASSAM**

The Deputy Minister in the Ministry of Railways (Shri S. V. Ramaswamy): Sir, I beg to lay on the Table a copy of Ministry of Railway's Notification No. 62/W4/CNL/17 dated the 25th March, 1963 regarding surveys for broad gauge link to Assam. [Placed in Library, See No. LT-1030/63].

12.03 hrs.

**\*DEMANDS FOR GRANTS—contd.  
MINISTRY OF IRRIGATION AND POWER**

Mr. Speaker: The House will now take up discussion and voting on the Demands for Grants under the Control of the Ministry of Irrigation and Power.

**DEMAND No 68—MINISTRY OF IRRIGATION AND POWER**

Mr. Speaker: Motion moved:

"That the sum not exceeding Rs. 24.94.000 be granted to the President to complete the sum necessary to defray the charges which will come in course of

payment during the year ending the 31st day of March, 1964, in respect of 'Ministry of Irrigation and Power'."

**DEMAND No. 69—MULTI-PURPOSE RIVER SCHEMES**

Mr. Speaker: Motion moved:

"That the sum not exceeding Rs. 1,09,20,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1964, in respect of 'Multi-purpose River Schemes'."

**DEMAND No. 70—OTHER REVENUE EXPENDITURE OF THE MINISTRY OF IRRIGATION AND POWER**

Mr. Speaker: Motion moved:

"That the sum not exceeding Rs. 5,01,71,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1964, in respect of 'Other Revenue Expenditure of the Ministry of Irrigation and Power'."

**DEMAND No. 133—CAPITAL OUTLAY ON MULTI-PURPOSE RIVER SCHEMES**

Mr. Speaker: Motion moved:

"That the sum not exceeding Rs. 9,42,93,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1964, in respect of 'Capital Outlay on Multi-purpose River Schemes'."

\*Moved with the recommendation of the President.